



2026:AHC:14268

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44022 of 2025

Suresh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Yadav
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order dated 01.08.2025 passed by the Respondent No.3 in the proceedings under Section 67 of the U.P. Revenue Code, 2006 is under challenge.
2. A preliminary objection has been raised by the counsel for the respondents that against the aforesaid order, statutory alternative remedy is available to the petitioner to file an appeal as provided under Section 67(5) of the U.P. Revenue Code, 2006.
3. In this view of the matter, the writ petition is dismissed on the ground of availability of statutory alternative remedy.

(Prakash Padia,J.)

January 20, 2026

Swati